

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 582/2025**

IN THE MATTER OF:

Jagdish Chandra Saini

Applicant

**Versus**

State of Haryana & Ors.

Respondent

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**Date:** 27.01.2026

**Filed by:**



**Rahul Khurana, Adv**

**Off: A-174 A, 2<sup>nd</sup> Floor,  
Defence Colony, New Delhi-24  
Mobile No. 9811894060  
e-mail: rkhuranalegal@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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Original Application No. 582/2025

IN THE MATTER OF:

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**Status Report of Joint committee in compliance of Hon'ble NGT order dated 28.11.2025.**

**1. Background**

The matter in the original application in OA No. 582 of 2025 regarding pollution in the historical Kayamsar Lake located in the city of Hansi Haryana, by *dumping sewage and dirty water of the city into it and causing environmental crisis, as alleged by the applicant in the letter petition. The applicant has also mentioned in the petition that "The continued discharge of such polluted water into the historic Kyamsar Lake is a violation of the environmental protection laws of the State of Haryana and the directives of the Hon'ble NGT"*.

It was observed by the Hon'ble NGT at Para 04 of the Order dated 28/11/2025 that "*Prima-facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*"

Besides impleading various Government agencies of the State of Haryana as respondents, the Hon'ble NGT vide order dated 28/11/2025 (**Annexure-1**) constituted a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB), and the District Magistrate, Hisar, with the directions to *visit the site, look into the grievances of the applicant, verify the factual position, and take appropriate remedial action by following due course of Law.*

*The Joint Committee was directed by Hon'ble NGT to file the Factual and Action taken Report within one month.*

28<sup>th</sup>  
(SPM)

26/01/26

3

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## 2. Status of the Compliance of the orders of Hon'ble NGT:

It was directed by the Hon'ble NGT to:

- i. Constitute a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB), and the District Magistrate, Hisar;
- ii. Meet within two weeks;
- iii. Undertake visits to the site;
- iv. Look into the grievances of the applicant;
- v. Verify the factual position and take appropriate remedial action by following due course of law, and
- vi. File the report within one month.

The status of the compliance of the orders of Hon'ble NGT as on 22/01/2026, is submitted as follows:

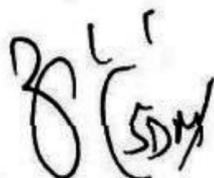
### 2.1 Constitution of the Joint Committee:

Based on the nominations received from the concerned departments, a Joint Committee Comprising of the following members was constituted:

- i. Dr. Narender Sharma, Regional Director, CPCB, Chandigarh (Nomination received on 10.12.2025) (Annexure-2)
- ii. Sh. Rajesh Khoth, SDM, Hansias a representative of District Magistrate, Hisar (Nomination received on 17.12.2025)(Annexure-3)
- iii. Sh. Kapil Singh, AEE, HSPCB Hisar Region (Nomination received on 10.12.2025) Annexure-4)

### 2.2. Site Visit/Inspection:

The Joint Committee inspected the site at and around the Kayamsar Lake, Hansi on 16.01.2026, as per meeting/visit notice issued by the Nodal agency (Annexure-5). The petitioner/applicant Sh. Jagdish Chandra Saini and the officials of stakeholder departments namely Sh. Sanjeev Tyagi, Executive Engineer, PHED, Hansi and Sh. Vicky Kumar, Executive Engineer, Municipal Council, Hansi, were also associated during the inspection. Copy of attendance sheet is attached as Annexure-6.



26/01/26

### 2.3. Observations made by the Joint Committee during site inspection:

- i. Substantial quantity of legacy solid waste was found dumped on the land adjoining Kayamsar Lake. The detail of quantity of legacy waste is yet to be provided by MC Hansi.
- ii. The fresh solid waste was also observed to be dumped adjacent to the Lake.
- iii. The untreated sewage was found effluent is actively flowing into Kayamsar Lake and also stagnated around the lake. The Committee identified two main discharge points from where this effluent is entering the water body.
- iv. There are no measures taken to prevent entry of wastes including cow dung into the lake.

The photographs taken by the Joint Committee during inspection are attached as **Annexure-7**.

### 3.0. Submission of the Joint Committee:

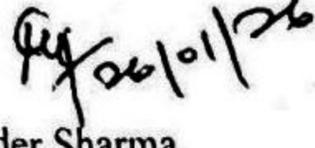
- i. The Joint Committee was directed by Hon'ble NGT to visit the site, look into the grievances of the applicant, verify the factual position, and take appropriate remedial action by following due course of Law.
- ii. The Joint Committee visited the site and the concerns raised by the applicant in the petition were found to be factually correct.
- iii. However, the information requested by the Joint Committee before inspection from the stakeholder departments including i) Drainage Map of the area clearly indicating storm water, sewage and other drains; ii) Sewage generation and mechanism of treatment and utilization of treated sewage and iii) Details of Municipal Solid Waste generation and management/disposal is awaited.
- iv. Further, for taking remedial action following due course of Law, information regarding action taken by various agencies including HSPCB, MC, Hansi with regard to the violations observed by the Joint Committee regarding sewage connectivity, sewage treatment, legacy waste and Solid Waste Management Rules is required.

In view of the above, it is humbly submitted that the above status report of the Joint Committee may kindly be taken on record and the prayer of the Joint Committee for grant of 02 months' time for submission of final report may kindly be considered.

The Joint Committee will abide by further directions of Hon'ble NGT in this matter.

  
Kapil Singh, AEE,  
Regional Office, HSPCB,  
Hisar Region

  
Rajesh Khosla, HCS,  
SDM, Hansi.

  
Dr. Narender Sharma,  
Regional Director, CPCB, Chandigarh

Date: 22/01/2026

## Annexure R-1

Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.582/2025

Jagdish Chandra Saini

Applicant

Versus

State of Haryana &amp; Ors.

Respondents

Date of hearing: 28.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

Applicant: None for the applicant.

**Application is registered based on a letter petition received by post**

**ORDER**

1. Mr. Jagdish Chandra Saini, resident of 519/2, Samadha Mandir Road, Ramlal Colony, Hansi, Hisar, State of Haryana has sent by post the present letter petition dated 13.07.2025 to this Tribunal, which has been treated and registered as *Original Application No.582/2025* for exercise of *suo-moto* jurisdiction as per judgment of Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha and others 2021 SSC Online SC 897.***

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“विषय:- जन स्वास्थ्य विभाग व नगर परिषद, हांसी द्वारा सिवरेज व शहर का  
गंदा पानी ऐतिहासिक क्यामसर झील में डालकर प्रदूषित करने पर्यावरणीय  
संकट पैदा करने का गैर कानूनी कृत्य को रोकने बारे।

X

X

X

X

निवेदन है कि हरियाणा के ऐतिहासिक हांसी शहर की सांस्कृतिक धरोहर  
क्यामसर झील वर्तमान में राजनैतिक व प्रशासनिक उपेक्षा का दंश झेल रही है। जन  
स्वास्थ्य विभाग व नगर परिषद हांसी ने असंवेदशीलता और पर्यावरणीय संबंधी सभी

नियम कानून की अवहेलना करते हुए इस ऐतिहासिक झील को प्रदूषित करने का घोर कृत्य कर रहे हैं।

जन स्वास्थ्य विभाग हांसी व नगर परिषद हांसी शहर के सीवरेज व नालियों का गंदा जरीला पानी, कुड़ा कर्कट सीधा इस झील में डाल रहे हैं। इनके इस कुकृत्य से आसपास के प्राकृतिक जल श्रोत भी विषले होते जा रहे हैं। यही नहीं वायुमंडल में दुर्गंध पैदा हो रही है और रोगाणु भी पैदा हो रहे हैं। इससे ऐतिहासिक झील के अस्तित्व को खतरा पैदा हो गया है।

#### **विशेष उल्लेखनीय:-**

जिस जनस्वास्थ्य विभाग की जिम्मेदारी मानसून से पहले ऐसे तालाबों या झीलों से अतिरिक्त जल की निकासी व अधिक वर्षा से होने वाले जल जमाओ की निकासी का प्रबंध तैयार रखना होता है। विभाग अपने इस काम में लापरवाह रह कर इस झील को सुरक्षित रखने और किसी भी प्रकार से गंदा पानी इसमें न जा सके इसके पहले जो पुख्ता प्रबंध थे उनको ही नाकारा बना दिया है जो जनस्वास्थ्य विभाग के स्थानीय अधिकारियों की गैर जिम्मेदाराना, कार्यकुशलता के घोर अभाव का प्रतीक है। इस झील उसे अतिरिक्त जल की निकासी का अब कोई भी उचित प्रबंधन ढांचा अस्तित्व में नहीं है।

यही नहीं नगर परिषद, हांसी ने तो पक्का नाला बनाकर शहर की नालियों का गंदा पानी निरंतर इस झील में प्रवाहित करने का कुकृत्य भी किया है।

#### **परिणाम स्वरूप**

आस-पास के लोग कुए, नल से साफ स्वच्छ जल प्राप्त करते थे। उनके पालतू पशुओं का एक बड़ा सहारा थी यह झील। इसके चारों तरफ बहुत से ऐतिहासिक व धार्मिक स्मारक व सुंदर घाट मौजूद हैं। अब उनके अस्तित्व के लिये भी संकट पैदा होता जा रहा है। भूमिगत जल विषक्त होने से उसकी गुणवत्ता में गिरावट देखने को मिल रही है। इस झील के साफ जल में कभी प्रवासी पक्षियों की भरमार होती थी। ऐतिहासिक झील का पारिस्थितिक संतुलन नष्ट होता जा रहा है। इसके गंदे व जहरीले पानी में अनेक प्रकार के रोगाणुओं के पनपने से आसपास की बस्ती में संक्रामक रोग फैलने का खतरा बढ़ने लगा है।

ऐतिहासिक क्यामसर झील में इस प्रकार से प्रदूषित जल का निरंतर डाला जाना हरियाणा राज्य के पर्यावरण संरक्षण कानूनों व माननीय NGT के निर्देशों की उपेक्षा व उल्लंघन है।

**अतः आपसे निवेदन है कि निम्नलिखित मांगों पर शीघ्र संज्ञान लेने की कृपा करें।**

- 1- ऐतिहासिक झील में डाला जा रहा गंदा, जहरीला पानी एवं कचरे की तत्काल रोकथाम सुनिश्चित की जाये।
- 2- पर्यावरणीय इस अपराध के जिम्मेदार विभागों / अधिकारियों के विरुद्ध अनुशासनात्मक कार्यवाई की जाये।
- 3- ऐतिहासिक क्यामसर झील के संरक्षण, पुनरुद्धार व सौंदर्यकरण हेतु विशेष कार्य योजना तैयार कर क्रियान्वनय किया जाये।
- 4- ऐतिहासिक झील से अतिरिक्त जल निकासी प्रणाली को पुनः चालू किया जाये।

हमें आशा ही नहीं विश्वास है कि आप इमारे शहर इस ऐतिहासिक झील, पर्यावरण को बचाने व जन-हित में इस मामले की गंभीरता को ध्यान में रख शीघ्र कड़े व कारगर कदम उठायेंगे। अन्यथा शहरवासी शहर के हित में कानूनी व संघर्ष की राह पकड़ने को मजबूर होंगे।

X

X

X

X”

3. English translation by the Registry of the above quoted relevant part of the letter petition enumerating grievances of the applicant reads as under:

*“Subject:- Regarding stopping the illegal act of Public Health Department and Municipal Council, Hansi of polluting the historical Kyamsar Lake by dumping sewage and dirty water of the city into it and causing environmental crisis.*

X                      X                      X                      X

*It is requested that Kayamsar Lake, the cultural heritage of the historic city of Hansi in Haryana, is currently suffering from political and administrative neglect. The Public Health Department and the Municipal Council of Hansi, displaying insensitivity and disregard for all environmental regulations, are committing the heinous act of polluting this historic lake.*

*The Public Health Department of Hansi and the Municipal Council of Hansi are dumping dirty, stagnant water and garbage from the city's sewerage and drains directly into this lake. This misdeed is poisoning the surrounding natural water sources. Furthermore, a foul odor is emanating into the atmosphere and germs are also being cultivated. This has threatened the existence of the historic lake.*

**Special Mention:**

*The Public Health Department, which is responsible for draining excess water from such ponds and lakes before the monsoon season and for preparing arrangements for the drainage of water accumulation caused by excessive rainfall, has neglected its duties and has effectively eroded the already robust measures in place to protect this lake and prevent any sewage from entering it. This demonstrates the irresponsibility and lack of efficiency of local Public Health officials. No proper management structure exists to drain excess water from this lake.*

*Not only this, the Municipal Council, Hansi has also committed the misdeed of continuously flowing the dirty water of the city drains into this lake by constructing a concrete drain.*

**As a result,**

*The people living nearby obtained clean, fresh water from wells and taps. This lake was a major source of water for their livestock. Numerous historical and religious monuments and beautiful ghats surround it. Now, their very existence is being threatened. Poisoned underground water is causing its quality to deteriorate. The clear waters of this lake were once teeming with migratory birds.*

*The ecological balance of the historic lake is being destroyed. The proliferation of various pathogens in its polluted and toxic water is increasing the risk of infectious diseases spreading to the surrounding settlements.*

*The continued discharge of such polluted water into the historic Kyamsar Lake is a violation of the environmental protection laws of the State of Haryana and the directives of the Hon'ble NGT.*

***Therefore, you are requested to kindly take immediate cognizance of the following demands:***

*1- Ensure immediate prevention of the dumping of dirty, toxic water and waste into the historic lake.*

*2- Take disciplinary action against the departments/officials responsible for this environmental crime.*

*3- Prepare and implement a special action plan for the conservation, restoration, and beautification of the historic Kyamsar Lake.*

*4- Restart the drainage system for excess water from the historic lake.*

*We not only hope but also believe that you will take swift, strong, and effective steps, considering the seriousness of this matter, to protect our city's historic lake, its environment, and the public interest. Otherwise, the city residents will be forced to resort to legal action and struggle for the city's welfare.”*

4. *Prima-facie*, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it appropriate to have responses of (1) Additional Chief Secretary (ACS), Environment and Climate Change Department, Government of Haryana; (2) District Magistrate, Hisar; (3) The Executive Officer, Municipal Council, Hansi; (4) Executive Engineer, Public Health Engineering Department (PHED), Hansi; and (5) Haryana Pond and Waste Water Management Authority through Member Secretary who are impleaded as respondents no. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 5.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute

a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); Haryana State Pollution Control Board (HSPCB); and District Magistrate, Hisar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action by following due course of law. The HSPCB will be the nodal agency for co-ordination and compliance.

7. Factual and Action taken Report by the Joint Committee and replies/responses by the respondents may be filed within one month.

8. List on 28.01.2026 for further consideration.

9. A copy of this order be sent to the Member Secretary, CPCB; Member Secretary, HSPCB; and District Magistrate, Hisar by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Sudhir Kumar Chaturvedi, EM

November 28, 2025  
Original Application No.582/2025  
R



# Annexure R-2

Hisar Region Hspcb <hspcbrohr@gmail.com>

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## Nomination in the matter of OA No 582 of 2025

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**Narender Sharma** <narendersharma.cpcb@gov.in>

10 December 2025 at 13:07

To: hspcbcoordination <hspcbcoordination@gmail.com>, Hisar Hspcb <hspcbrohr@gmail.com>

Cc: hspcbms <hspcbms@gmail.com>, DIKSHA RAI <diksharai.cpcb@gov.in>, svijaysaini99 <svijaysaini99@gmail.com>

Sirs,

This has reference to Hon'ble NGT Order in OA No. 582 of 2025 dated 28/11/2025, whereby Hon'ble NGT has constituted a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); Haryana State Pollution Control Board (HSPCB); and District Magistrate, Hisar, to verify the factual position and take appropriate remedial action and with the following directions:

- To meet within two weeks,
- Undertake visits to the site,
- Look into the grievances of the applicant,
- Verify the factual position and take appropriate remedial action by following due course of law.

This is to inform that Dr. Narender Sharma, 9814004377, [narendersharma.cpcb@gov.in](mailto:narendersharma.cpcb@gov.in), has been nominated by the Competent Authority of CPCB, as a member of the Joint Committee.

HSPCB being the nodal agency in this matter, may initiate further action, to comply with the orders of Hon'ble NGT.

Regards,

Narender

## Noting File

**Sub: Request for Constitution of a Joint Committee for Monitoring of historic Kyamsar Lake, Hansi – In compliance with Hon'ble NGT Order dated 28.11.2025 in OA No. 582/2025 titled Jagdish Chandra Saini vs. State of Haryana & Ors.**

**Ref: Hon'ble NGT Order dated 28.11.2025 in OA No. 582/2025.**

The operative part of the Hon'ble NGT order dated 28.11.2025 in OA No. 582/2025 is reproduced/ summarised below for kind perusal: -

- The application is based on a letter petition raising serious grievances regarding **pollution of historic Kyamsar Lake, Hansi** due to alleged discharge of sewage, waste water, and solid waste by **Public Health Department, Hansi and Municipal Council, Hansi**. The petitioner highlighted contamination of natural water sources, foul smell, breeding of pathogens, deterioration of groundwater quality, ecological imbalance, disappearance of migratory birds, and public health hazards.
- The Hon'ble Tribunal held that the averments raise substantial environmental questions under Schedule-I of the NGT Act, 2010.
- The Hon'ble NGT has directed issuance of notice to respondents including ACS (Environment), District Magistrate Hisar, EO MC Hansi, XEN PHED Hansi, and Haryana Pond & Waste Water Management Authority.
- The Hon'ble NGT, vide order dated 28.11.2025, directed constitution of a Joint Committee comprising:
  1. Central Pollution Control Board (CPCB)
  2. District Magistrate, Hisar
  3. Haryana State Pollution Control Board (HSPCB)

The Committee has been directed to:

- Undertake site visits within two weeks.
- Verify the factual position.
- Look into grievances of the applicants.
- Suggest appropriate remedial action
- Take appropriate remedial action as per law.
- File a report through HSPCB (as nodal agency) within **one month**.
- Next date of hearing before Hon'ble NGT is **28.01.2026**.

In compliance of the Hon'ble NGT order it is requested to constitute a monitoring team with the following members:

1. A representative from CPCB.
2. A representative from your esteemed office.
3. Sh. Kapil Singh, AEE, HSPCB, Hisar.

It is therefore, requested to kindly depute a representative from your office as per the directions of Hon'ble NGT, please.

  
Deputy Commissioner  
Hisar

*SDM Hansi is  
deputed for this  
purpose.*

  
Regional Officer  
Hisar Region

10/12



**Regional Office, Hisar Region**  
**Haryana State Pollution Control Board**

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar  
 site – [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail Id- [hspcbrohr@gmail.com](mailto:hspcbrohr@gmail.com)

Annexure R-5



No. HSPCB/HR/2025/ 1892-93

Dated: 07.01.2026

**MEETING NOTICE: 16.1.2026**  
**10.30 AM at SDM Office, Hansi**

To

1. Sh. Narender Sharma, Regional Director,  
CPCB, Chandigarh
2. SDM, Hansi

**Sub: Meeting Notice in compliance of Hon'ble NGT order dated 28.11.2025 in O.A. No. 582/2025 regarding sewerage and solid waste disposal issues relating to Kayamsar lake, Hansi.**

Ref: Hon,ble NGT order dated 28.11.2025 in O.A. No. 582/2025.

With respect to the subject cited above, it is informed that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide its order dated **28.11.2025** passed in **Original Application No. 582/2025**. A Joint Committee has been constituted for inspection comprising Dr. Narender Sharma, Regional Director CPCB; Sh. Rajesh Khoth, SDM, Hansi; and Sh. Kapil Singh, AEE, Hisar Region, to verify the factual position and take appropriate remedial action in the matter. The Haryana State Pollution Control Board has been designated as the nodal agency for coordination and compliance of the said order.

In compliance with the aforesaid directions of the Hon'ble Tribunal, a meeting of the Joint Committee along with site inspection at the complaint site has been scheduled on **16.01.2026, at SDM Hansi Office, at 10.30 AM** to be followed by site visit.

Therefore, it is requested to kindly make it convenient to attend the meeting on 16.01.2026 at 10:30 AM, please.

  
**Regional Officer**  
**Hisar Region**

**Endst. No. HSPCB/HR/2025/1894**

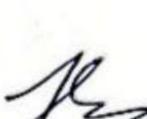
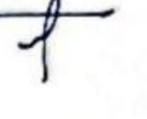
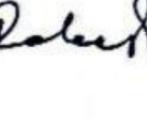
**Dated: 07.01.2026**

A copy of above is forwarded to the Deputy Commissioner, Hansi for kind information, please.

  
**Regional Officer**  
**Hisar Region**

## Annexure R-6

Attendance Sheet - OA 582 of 2025

Sr No	Name	Designation	Mobile	Signature
1.	Dr. Narendra Sharma	Regional Director CPUB, Chand	9814004377	 11/01/22
2.	Rajesh Khot	SDM Harji	87305750670	
3.	Kapil Singh	AEE		
4	Jagdish Chandra	AEE	989636632	
5	S.K. TYAGI	EX. EN. PHED(H)	9253666363	
6	Vicky Kr.	XEN MC Harji	8826797251	
7	Janki Sh	MB MC Harji	9466625197	
8	Sanjay Kumar	SI MC Harji	9315475974	
9	Rakesh Kumar	JE MC Harji	9718471547	

## Annexure R-7

N 29°6'46.79748" LAT

E 75°57'16.98912" LON

Altitude: 214 m a.s.l

16/01/26 12:01 pm

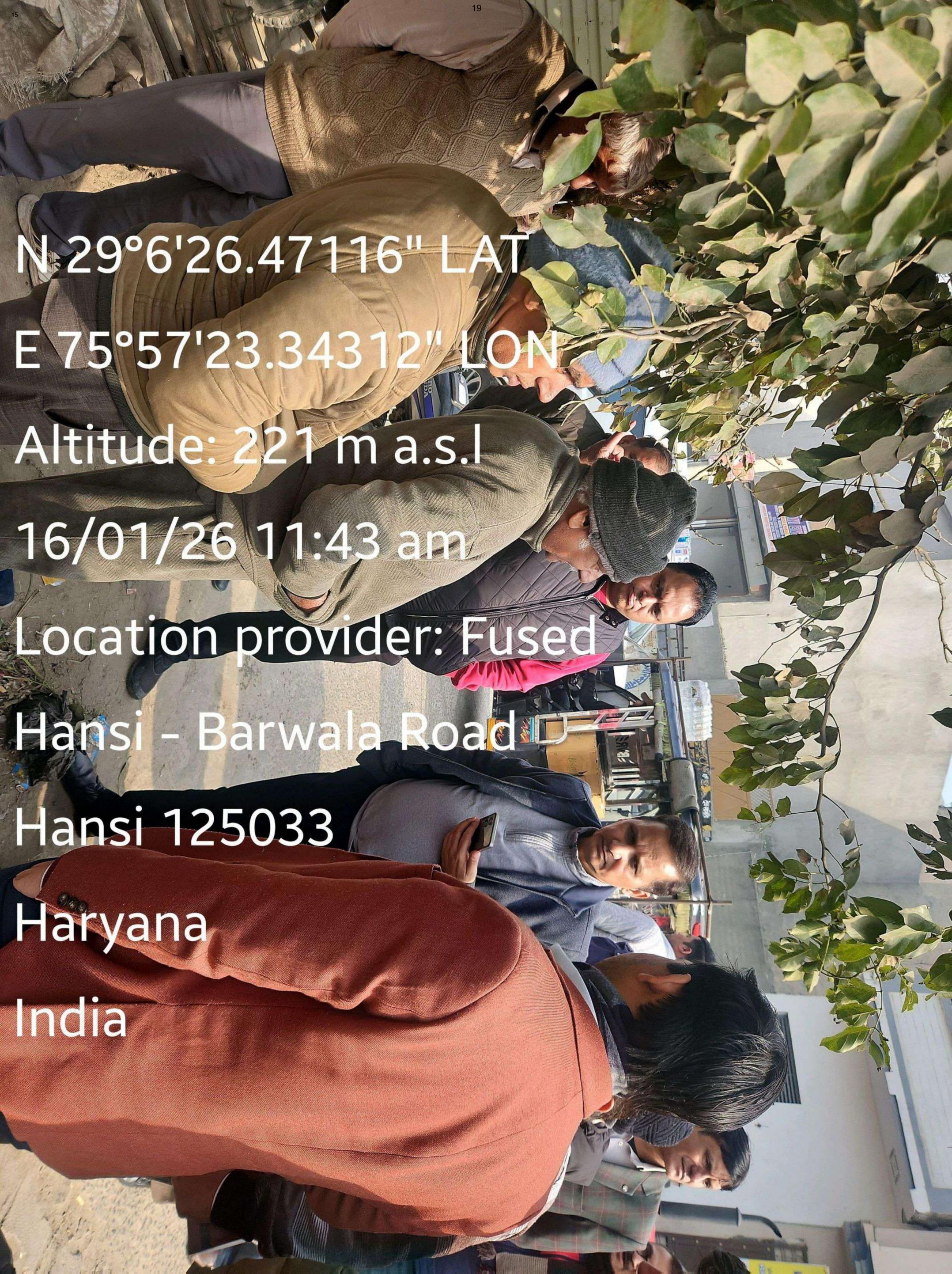
Location provider: Fused

Mandir Smadha Road

Hansi 125033

Haryana

India



N 29°6'26.47116" LAT

E 75°57'23.34312" LON

Altitude: 221 m a.s.l

16/01/26 11:43 am

Location provider: Fused

Hansi - Barwala Road

Hansi 125033

Haryana

India

N 29°6'29.8746" LAT

E 75°57'14.49396" LON

Altitude: 217 m a.s.l

16/01/26 11:34 am

Location provider: Fused

Hansi - Barwala Road

Hansi 125033

Haryana

India

































